

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Service Tax Appeal No.50164 of 2020 (SM)

[Arising out of Order-in-Appeal No.147(SM)ST/JPR/2019 dated 25.04.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur]

M/s. Moti Commodity Futures (P) Ltd.

301, Roop Kamal Apartments, C-55,
Sarojani Marg, C-Scheme,
Jaipur (Rajasthan).

Appellant

VERSUS

**Commissioner of Central Goods & Service
Tax and Central Excise,**

Jaipur (Rajasthan).

Respondent

APPEARANCE:

Shri Arjun Singh, Advocate for the appellant.

Shri P. Juneja, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51650/2021

DATE OF HEARING/DECISION:08.07.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 21.02.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

